

(c) This is a matter for the State Government.

Tungabhadra Project

*1033. **Shri Linga Reddy:** Will the Minister of Irrigation and Power be pleased to state:

(a) the irrigation and power potential so far created under the Tungabhadra Project in Andhra Pradesh and Mysore States;

(b) the irrigation potential expected to be created in the two States under the first stage of the Tungabhadra High Level Canal Scheme;

(c) the progress made in the execution of the Scheme and the reasons for the delay in implementing it within the target period; and

(d) when water will be allowed for irrigation under this scheme and the expected yield of foodgrains therefrom?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

	Andhra Pradesh	Mysore
	acres	acres

(a) Irrigation—

Low Level Canal	1,48,725	92,345
Left Bank Canal		4,96,436

TOTAL	1,48,725	5,88,781
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	Right Bank	Left Bank	Total
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Power

(Installed

Capacity): 72MW 27MW 99MW

(b) High Level Canal, Stage I

Andhra Pradesh—1,19,000 acres;
Mysore—70,000 acres.

(c) In the first reach of the High Level Canal Stage I, up to mile 69, about 95 per cent of earth work and about 90 per cent of side wall and lining have been completed. Out of 148 masonry structures, work on 106 has been completed. On the remaining, more than 60 per cent of the work has been done. In the reach below 69th mile, about 80 per cent of the earth work has been completed.

The work is in an advanced stage and there has been no serious delay in execution of this scheme.

(d) July, 1966.

About 30,000 tons per annum in both the States.

Acme Finance Pvt. Ltd., Delhi

*1034. **Shri Vishram Prasad:**
Shri N. N. Patel:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a company under the name and style "Acme Finance Private Limited" is functioning in Delhi;

(b) whether the Directors of this company have refused to pay back the moneys due to its several hundred depositors;

(c) whether the representatives of the depositors met the Chief Commissioner of Delhi on the 9th March, 1966 and have filed written complaints against the Directors with the Delhi Police; and

(d) if so, the steps taken by Government in this regard?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) to (c). Yes.

(d) It is open to the depositors and other persons with claims against the company to institute suits for the recovery of the amounts due to them and to file a petition, if necessary, for winding up the affairs of the company. The question whether any other action should be taken will be considered, if necessary, in the light of the investigation of the affairs of the company.

British India Corporation, Kanpur

*1035. **Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in 1956-57 British India Corporation,